IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 159
(IB)-2539(PB)/2019

IN THE MATTER OF:

M/s. Subhash Satyapriya (HUF) .... Applicant/petitioner

v.

Victory Infratech Pvt. Ltd. .... Respondent

Order under Section 7 of the Insolvency & Bankruptcy Code, 2016

Order delivered on 08.01.2020

Coram:
DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner Mr. Parth Kaushik, Adv.

For the Respondent -

ORDER

In respect of the same corporate debtor, a petition under Section 7 of Insolvency and Bankruptcy Code, 2016 has already been admitted in the matter of LIC Housing Finance Limited v. Victory Infratech Private Limited, [(IB)-1627(PB)/2019] vide order dated 21.10.2019 . As per the provisions of Section 11 of the Code, 2016 another Corporate Insolvency Process cannot be initiated against a corporate debtor that is undergoing a corporate insolvency resolution process. However, it is needless to mention that the petitioner would be entitled to file its claim before the Insolvency Professional namely Mr. Aishwarya Mohan Gahrana with the address D-74-76, 2nd Floor, BK Dutt Colony, New Delhi-110003, email id aishwaryam_gahrana@yahoo.com. Having Registration No. IBBI/IPA-002/IP-N00135/2017-18/10351 which shall be duly considered in accordance with law.

The petition is dismissed being rendered infructuous with liberty in terms of the order.

— sd —

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

— sd —

(DR. DEEPTI MUKESH)
MEMBER(JUDICIAL)

08.01.2020
Ritu Sharma